

(2)

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

O.A.NO.1084/95

Hon'ble Shri Justice S.C.Mathur, Chairman
Hon'ble Shri P.T.Thiruvengadam, Member(A)

New Delhi, this 9th day of June, 1995

Shri Mahesh Kumar Soni
s/o Shri Chander Bhan Soni
Village & Post Office Kot Kasim
District Alwar, Rajasthan
c/o Mrs. Avnish Ahlawat, Advocate
243, Lawyers Chambers
Delhi High Court, New Delhi. Applicant
(By Shri M.K.Gaur, proxy of Shri Mrs.Avnish Ahlawat)

Versus

Union of India-through:
Lt. Governor
Government of National Capital Territory of Delhi
Delhi.

Commissioner of Police, Delhi
Police Headquarters
M.S.O.Building
I.P.Estate
New Delhi - 110 002.

Shri Ranjit Narayan
Deputy Commissioner of Police/HQ(I)
Delhi Police
Police Headquarters
M.S.O. Building
I.P.Estate
New Delhi - 110 002.

O R D E R (Oral)

Hon'ble Shri Justice S.C.Mathur, Chairman

Learned proxy counsel for the applicant has placed before us a photocopy of an order No.4523/R.cell (PHQ) dated 1.6.93 (from the contents of the letter the date seems to be as 1.6.95). He has submitted that the applicant has been granted the relief. Therefore, the applicant does not want to press the application. Accordingly, the application is dismissed as withdrawn.

P.T. THIRUVENGADAM
MEMBER(A)

(S.C.MATHUR)
CHAIRMAN

/RAO/